

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

... New Delhi, the 4th Oct., 1978.

NOTIFICATION
INCOME TAX

No. 2529(F.No.404/103/77): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Department of Revenue and Insurance No.1046 (F.No.404/94/75-ITCC) dated 19.8.75 namely in the same notification for the letters and words "Shri K.V.SRIKANTAN AND SHRI R.S.MANIAN who are gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers," the letters and words "Shri K.V. SRIKANTAN who is a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer," shall be substituted.

Sd/-

(H.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.

The Manager,
Government of India Press,
New Delhi.

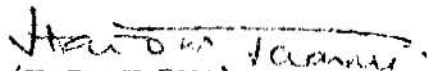
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1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT) Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Tamil Nadu, Madras.
5. The Chief Secretary, Government of Tamil Nadu, Madras.
6. The Joint Secretary & Legal Adviser, Ministry of Law, N. Delhi.
7. The Commissioner of Income-tax, Tamil Nadu, I., Madras.
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DEPUTY SECRETARY TO THE GOVT. OF INDIA.

AUTHORISED FOR ISSUE.



(H.D. SHARMA)

ASSTT. DIRECTOR (R&CP).

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